

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:73  
ANSWERED ON:22.11.2006  
SALE OF DRUGS IN DEPARTMENTAL STORES  
Pallani Shamy Shri K.C .

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has any proposals to make available drugs at groceries and departmental stores across the country in addition to chemists shops;
- (b) if so, the details thereof;
- (c) whether all chemists and druggists in the country have opposed the said proposals;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS)

(a) & (b) : The Government has published Gazette Notification GSR 471 (E) dated 4.8.2006 regarding amendment of Schedule K of the Drugs and Cosmetics Rules, 1945 under the provisions of the proposed revised Schedule K. ( A copy of the GSR 471 (E) dated 4.8.2006 is Annexed). The proposed amendment will give exemption to certain house hold remedies from the purview of sales license. However certain conditions have to be fulfilled before such sale can be affected.

(c) & (d) : A number of responses have been received on the said notification from various associations who have objected to the exemption of certain drugs/house hold remedies from the sale conditions viz. All India Organization of Chemists & Druggists, Mumbai; All Kerala Chemists and Druggists association (regd.) Palakkad; Indian Pharmacy Graduates` Association, Delhi; Delhi Pharmaceutical Trust New Delhi.

(e) : The representations received by the Government are being examined and the matter is yet to be finalized.